



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक १(४)]

सोमवार, जानेवारी १५, २०१८/पौष २५, शके १९३९

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असाधारण क्रमांक ४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Trusts (Third Amendment) Act, 2017 (Mah. Act No. IV of 2018) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. IV OF 2018

(First published, after having received the assent of the Governor in the “*Maharashtra Government Gazette*”, on the 15th January 2018.)

An Act further to amend the Maharashtra Public Trusts Act.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Trusts Act, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Public Trusts (Amendment) Ordinance, 2017, on the 10th October 2017 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Public Trusts (Third Amendment) Act, 2017.

Short title and commencement.

(2) It shall be deemed to have come into force on the 10th October 2017.

(१)

Amendment
of section 36
of XXIX of
1950.

2. In section 36 of the Maharashtra Public Trusts Act (hereinafter referred to as “the principal Act”), in sub-section (5),—

XXIX of
1950.

(a) for the words “transfer of the trust property by the trustees” the words, brackets and figures “transfer of the trust property, effected by the trustees prior to the date of commencement of the Maharashtra Public Trusts (Second Amendment) Act, 2017” shall be substituted ;

Mah. LV
of 2017.

(b) the following *Explanation* shall be added, namely :—

“*Explanation.*—For the purposes of sub-section (5), the term “the Charity Commissioner” shall mean only the Charity Commissioner appointed under section 3.”.

Repeal of Mah.
Ord. XXII of
2017 and
saving.

3. (1) The Maharashtra Public Trusts (Amendment) Ordinance, 2017, is hereby repealed.

Mah.
Ord. XXII
of 2017.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.